

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 4595
TO BE ANSWERED ON 23.03.2021

Unused Land

4595. SHRI B.Y. RAGHAVENDRA:
SHRI NALIN KUMAR KATEEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether there is a large area of unused land in the country; and
(b) If so, the details thereof indicating the extent of unused land, State and location-wise?

ANSWER

MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) & (b): As per Entry 18 and Entry 45 of list II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information on Unused Land is not centrally maintained in the Department of Land Resources.
